SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) Nos.15705-15706/2022

(Arising out of impugned final judgment and order dated 02-09-2022 in OSA No. 231/2022 and OSA No. 232/2022 passed by the High Court of Judicature at Madras)

P. VAIRAMUTHU (A) AMMAN P. VAIRAMUTHU

Petitioner(s)

VERSUS

THIRU K. PALANISWAMY & ORS.

Respondent(s)

(IA No. 131077/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 131075/2022 - EXEMPTION FROM FILING O.T.

IA No. 131076/2022 - PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

SLP(C) No. 15753/2022 (XII)

(FOR ADMISSION and I.R. and IA No.131994/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.131992/2022-EXEMPTION FROM FILING O.T. and IA No.131993/2022-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date: 30-09-2022 These matters were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE M.R. SHAH

HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Ranjit Kumar, Sr. Adv.

Mr. Shyam Divan, Sr. Adv.

Mr. C. Kasirajan, Adv.

Ms. Awantika Manohar, AOR

Mr. Gurukrishna Kumar, Sr. Adv.

Mr. Goutham Shivshankar, AOR

Mr. Adit Jayesh Bhai Shah, Adv.

For Respondent(s) Mr. C.S. Vaidyanathan, Sr Adv,

Mr. C. Aryama Sundaram, Sr Adv,

Mr. K. V. Viswanathan, Sr Adv

Mr. K. Gowtham Kumar, Adv.

Mr. Shiva Krishnamurti, Adv.

Mr. Vinodh Kanna, AOR

Mr. Aakriti Priya, Adv

Mrs. Lakshmi R. Rao, Adv.

Ms. Gauri Pasricha, Adv.

Mr. Devamshu Behl, Adv.

Mr. Prabhu, Adv.

Ms. Garima Jain , AOR

Mr. Balaji Srinivasan, AOR

UPON hearing the counsel the Court made the following O R D E R

Issue notice.

The respective learned counsel accepts notice on behalf of the respective respondents, therefore, the respondents need not be served now. Notice be made returnable on 21.11.2022.

To be notified with SLP (C) No. 11237 of 2022.

In the meantime, all the parties are directed to complete the pleadings.

Shri C. Aryama Sundaram, learned Senior Advocate appearing on behalf of respondent No. 1 has stated at the Bar that till the present matters are heard, there shall not be any election of the General Secretary held. We record the statement and direct the respondents accordingly.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI) ASSISTANT REGISTRAR